

THE KERALA LAND REFORMS (AMENDMENT) BILL, 2013

(As passed by the Assembly)

A

BILL

*further to amend the Kerala Land Reforms Act, 1963.*

*Preamble.*—WHEREAS, it is expedient further to amend the Kerala Land Reforms Act, 1963 for the purposes hereinafter appearing;

BE it enacted in the Sixty-fifth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Land Reforms (Amendment) Act, 2014.

(2) Section 2 shall be deemed to have come into force on the 18th day of October, 2006 and section 3 shall be deemed to have come into force on the 19th day of June, 2012.

2. *Amendment of section 7E.*—In section 7E of the Kerala Land Reforms Act, 1963 (1 of 1964) (hereinafter referred to as the principal Act), for the words “four hectares” the words and figures “1 hectare 61 ares and 87 square metres” shall be substituted.

3. *Amendment of section 81.*—In section 81 of the principal Act, in sub-section (4), for the words “may use”, the words “may, subject to such restrictions and conditions as may be prescribed, use” and for the words “agricultural crops”, the words “agricultural crops or for conducting dairy farms” shall be substituted.